

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 628
185/252/ND/2022

IN THE MATTER OF:

Income Tax Officer, Ward 27(1), New Delhi

...APPELLANT

Vs.

ROC, Delhi and Ors. (M/s. White Star Impex Pvt. Lt ...RESPONDENT

Section
U/s 252

Order delivered on 18.05.2023
(Virtual Hearing)

Coram:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Income Tax Department

:Adv Puneet Rai, Sr. Standing
Counsel along with Adv Nikhil
Jain

For the RoC

:

ORDER

Ld. Counsel appearing for the Applicant submitted that in compliance with the order dated 04.01.2023, he has published the notice in newspapers and has also filed affidavit of service which is now on record, despite that no one has entered appearance on behalf of Respondent No. 2 to 4. Therefore, Respondent No. 2 to 4 are set ex parte. List for arguments on **13.07.2023**. In the meantime, the Income Tax Department is directed to file Demand Notice and Assessment Orders of the relevant years.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Bachu Venkat Balaram Das)
Member (J)